Regd. No. CHD/0093/2015–2017

Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 201-2015] CHANDIGARH, MONDAY, NOVEMBER 30, 2015 (AGRAHAYANA 9, 1937 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 30th November, 2015

No. 22-HLA of 2015/92.— The Haryana Panchayati Raj (Second Amendment) Bill,2015, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :—

Bill No. 22- HLA of 2015.

THE HARYANA PANCHAYATI RAJ (SECOND AMENDMENT) BILL, 2015

A

BILL

further to amend the Haryana Panchayati Raj Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Sixty-sixth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Haryana Panchayati Raj (Second Amendment) Act, 2015.

Amendment of section 2 of Haryana Act 11 of 1994.

2. In clause (xi) of section 2 of the Haryana Panchayati Raj Act, 1994, the word and sign “elephant,” shall be omitted.

STATEMENT OF OBJECTS AND REASONS.

As there is a complete ban on the sale and purchase of elephants all over India, therefore, it is necessary to delete the word elephant in clause (xi) of section 2 of Haryana Panchayati Raj Act, 1994.

OM PRAKASH DHANKAR,
Development Minister,
Haryana.

Chandigarh:
The 30th November,2015.

RAJENDER KUMAR NANDAL,
Secretary.

(प्राधिकृत अनुवाद)

2015 dk fo/k; d l[;k 22-,p-,y-,-

gfj;k.kk ipk;rh jkt ¼f}rh; l'kks/ku½ fo/k;d] 2015

gfj;k.kk ipk;rh jkt vf/kfu;e] 1994]
dk vkxs l'kks/ku djus ds fy,
fo/k;d

भारत गणराज्य के छियासठवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

1- यह अधिनियम हरियाणा पंचायती राज (द्वितीय संषोधन) अधिनियम,2015, कहा जा सकता है। संक्षिप्त नाम।

2- हरियाणा पंचायती राज अधिनियम, 1994 की धारा 2 के खण्ड (xi) में, ''हाथी,'' षब्द तथा चिह्न का लोप कर दिया जाएगा। 1994 का हरियाणा अधिनियम 11 की धारा 2 का संषोधन।

mn-n:';k rFkk dkj.kksa dk fooj.k

सम्पूर्ण भारत में हाथियों की खरीद फरोख्त पर पूर्ण प्रतिबन्ध है। अतः हरियाणा पंचायती राज अधिनियम, 1994 की धारा 2 के खण्ड (xi) में हाथी षब्द का आलोप करना आवष्यक है।

ओम प्रकाष धनखड़,
विकास मंत्री,
हरियाणा।

———————————

चण्डीगढ़ :
दिनांक 30 नवम्बर, 2015.

राजेन्द्र कुमार नांदल,
सचिव।

53874—C.S.—H.G.P., Chd.